

**HIGH COURT OF MANIPUR
AT IMPHAL**

CIRCULAR

Imphal, the 6th August, 2026

No. HCM/Misc. 2021/RG/ 16988. : In compliance with the directions issued by the Hon'ble Supreme Court of India in **C.A. No. 8456 of 2026 arising out of SLP (C) No. 33915 of 2025** relating to Motor Accident Claims Tribunal (MACT) cases, Hon'ble the Chief Justice, High Court of Manipur, is pleased to issue the following directions for strict compliance by all concerned:

1. Documents to accompany claim petitions

Ensure claim petitions are accompanied, wherever applicable, by: (I) official proof of Date of Birth (excluding Aadhaar Card); (II) disability certificate issued by a competent doctor expressly recording the percentage of disability suffered and also the opinion of the said doctor regarding functional disability if any; (III) if a particular income is claimed and ITRs/salary slips issued by employer under stamp and seal/certificate of salary issued by employer under Stamp and seal are available, they must necessarily be filed; (IV) if compensation is claimed under the head of medical expenses, bills duly attested by the competent authority of the clinic/hospital/nursing homes; and (V) if attendant charges are claimed and such a person is already in employment, a notarized affidavit/affidavit, disclosing salary paid to them, per month, be appended.

2. Priority listing of pending appeals

List MACT appeals according to date of institution, giving priority to the oldest cases, particularly those pending for more than four years.

3. Summary procedure

MACTs shall, wherever appropriate, adopt the summary procedure under Section 169 of the Motor Vehicles Act, 1988.

4. Death of homemaker

Consider compensation under the head 'Loss of Domestic Care'.

5. Conventional heads

Strictly follow **Pranay Sethi** including 10% enhancement every three years for loss of consortium, loss of estate and funeral expenses.

6. Nomenclature

Wherever appropriate, use the expression '**Nation Builder**' in place of 'Housewife/Homemaker' in accordance with the Supreme Court's observations.

7. Compliance

All Presiding Officers and the Registry shall ensure strict compliance.

This circular shall come into force with immediate effect.

By Order.,

(OJESH MUTUM)

REGISTRAR GENERAL
HIGH COURT OF MANIPUR
Imphal, the 6th August, 2026

Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
2. The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Presiding Officer, Motor Accident Claims Tribunal, Manipur.
5. All the Registrars, High Court of Manipur.
6. All the Joint Registrars, High Court of Manipur.
7. All the Deputy Registrars, High Court of Manipur.
8. All the Assistant Registrars, High Court of Manipur.
9. The System Analyst, High Court of Manipur.
 - **For uploading the same on the official website.**
10. All the Superintendents, High Court of Manipur.
11. Guard File/ Notice Board.